

ITEM NO.4

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 41/2016

RANVIR SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH HOME DEPARTMENT

Respondent(s)

(please list only S.L.P.(Crl.) Diary No. 7049 of 2020 before the
Ld. Registrar Court)

WITH

Diary No(s). 7049/2020 (II)

(IA No.34696/2022-CONDONATION OF DELAY IN FILING and IA
No.34697/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.34698/2022-EXEMPTION FROM FILING O.T. and IA
No.34699/2022-SUSPENSION OF SENTENCE)

Date : 17-05-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Siddharth, AOR
Mr Anuj Saxena, Adv.
Mr Anuj Ruhela, Adv.
Mr Shubham Sagar, Adv.
Mr. Arup Banerjee, AOR

For Respondent(s)

Mrs. Swarupama Chaturvedi, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Diary No(s). 7049/2020

Upon hearing the ld. counsel for the petitioner, the delay
in filing spare copy in respect of the unserved sole respondent
is condoned. Notice be issued at once.

List on 16.8.2022.

AVANI PAL SINGH
Registrar